in question. He is at present occupying 7, Windsor Place, allotted to him on purely temporary basis by the Lok Sabha House Committee on payment of rent at market rate.

Dr. L. M. Singhvi, executive Chairman of the Institute, is residing in 30, Lodhi Estate which had been placed at the disposal of the Rajasthan Government. The State Government has already asked Dr. Singhvi to vacate the accommodation. In the meanwhile, rent at market rate has been assessed against the Rajasthan Government.

Shri M. N. Kaul, Director General of the Institute, was allotted 23. Ashoka Road, in his capacity as a Member of the Rajya Sabha. The w.e.f. 3rd allotment was cancelled August 1972 but he was allowed to retain the house on payment of rent under F.R. 45 B plus departmental charges. Shri Kaul vacated the house on 10th April, 1976 and rent at market rate was recovered from him for the period from 1st January, 1973 to the date of vacation.

Correction of Answer to Unstarred Question No. 6 dated 13th June, 1977 re: Civic Amenities for Unauthorised Colonies in the Union Territory of Delhi

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): I refer to reply given to part (a) of the Unstarred Question No. 6 answered on 13th June, 1977 and regret to state that factual errors have crept therein.

2. In reply to the part (a) of the question, a list of the unauthorised colonies was enclosed. On further checking, it is found that the list contains some repititions and omissions. As such another list is laid on the Table of the House. [Placed in Library. See No. LT-885/77] giving the names of the unauthorise colonies on the basis of surveys conducted upto 1974 by the DDA and MCD.

3. The inconvenience caused t_0 the Lok Sabha is regretted.

12 hrs.

PAPERS LAID ON THE TABLE

WHITE PAPER ON MISUSE OF MASS MEDIA DURING INTERNAL EMERGENCY

THE MINISTER OF INFORMA. TION AND BROADCASTING (SHRI L. K. ADVANI): Sir, I beg to lay on the Table a copy of "White Paper on the Misuse of Mass Media during the Internal Emergency" (Hindi and English versions). [Placed in Library. See No. LT-870/77.]

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, on a point of clarification. Considering that this document deals with some of the blackest crimes committed during the emergency, why should Government call it a "white paper"? Is white colour sacrosanct with the Government? Why not make it black or yellow or...

MR. SPEAKER: They could not get black paper.

SHRI HARI VISHNU KAMATH: May I request that this may be circulated to the members?

MR. SPEAKER: I will ask them tocirculate it to members.

श्री उग्रसेन (देवरिया) : भ्राध्यक्ष महोदय, इस को हिन्दी प्रति भी मिलनी चाहिए ।

ग्राच्यक्ष महोदय : हिन्दी में भी मिलेगी।

NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, REVIEW AND ANNUAL REPORT ON REHABILITATION INDUSTRIES CORPORATION LIMITED FOR 1974-75, CERTIFIED ACCOUNTS OF DELHI DEVELOPMENT AUTHORITY FOR 1974-75 AND A STATEMENT

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE.